

Title: Urged upon the Government to protect the Babri Masjid and to observe the court order for maintenance of the status quo in the disputed site.

SHRI G.M. BANATWALLA (PONNANI): Mr. Speaker Sir, there are serious threats to the maintenance of *status quo* with respect to the Babri Masjid because certain elements repeatedly say that they would be putting up a temple on the site even in defiance of the law and even of the court orders.

Sir, these elements are from the *Sangha Parivar*. Similarly, there was a *Maha-Kumbh* and some *Dharma Sansad* over there declared...*(Interruptions)*

MR. SPEAKER: Shri Banatwala, this matter is pending before the court.

SHRI G.M. BANATWALLA : Sir, my point is that the court orders are required to be enforced. Now, this *Dharma Sansad* says that if the Government does not pave the way and facilitate the construction of temple, they would forcibly do it on or after the 12th of March 2002. These are the threats to the observance of even the court orders.

I am asking the Government to take adequate measures for protection of the site and to see that the court orders for maintenance of the *status quo* are duly observed. At certain places, materials are getting ready and they have been and are being transported to the vicinity of the Babri Masjid site. ...*(Interruptions)*

MR. SPEAKER: Please conclude.

SHRI G.M. BANATWALLA : In order to pre-empt any measure in violation of the *status quo* against the court orders, it is necessary that Government must confiscate all such items. Therefore, I very much urge upon the Government to be very vigilant to see to it that the court orders are properly respected and that the Babri Masjid is properly protected. So, strict action must be taken against all these fascist forces that go on threatening to forcibly put up the Mandir there.

Sir, here we must have respect to the rule of law...*(Interruptions)*

MR. SPEAKER: Shri Banatwala, how can you raise this matter here when it is pending before the court?

SHRI G.M. BANATWALLA : Sir, the Government must assure the nation...*(Interruptions)* that the rule of law will be protectedâ€¦ *(Interruptions)*

MR. SPEAKER: Nothing should go on record.

*(Interruptions)**

MR. SPEAKER: There are other Members who want to raise their issues in the House.

...*(Interruptions)*

MR. SPEAKER: You have raised the issue and now disturbing the House. What about other Members? You are not allowing other Members to speak. They have also given notices. I have called the name of Shri Raghuvansh Prasad Singh.

...*(Interruptions)*

MR. SPEAKER: You have to allow others also.

...*(Interruptions)*

MR. SPEAKER: Shri Ratilal Verma, please take your seat.

...*(Interruptions)*

MR. SPEAKER: Shri Basudeb Acharia, you have raised your matter and now you are disturbing the House. You are not allowing other Members to raise their matters.

...*(Interruptions)*

MR. SPEAKER: Shri Acharia, I do not understand your technique. You are disturbing the House. Please take your seat.

* Not Recorded

...(Interruptions)

MR. SPEAKER: Shri Basu Deb Acharia, I have allowed Shri Banatwalla and he has already raised the matter. What is this?

...(Interruptions)

SHRI G.M. BANATWALLA : Sir, I have not yet completed. I would like to say two or three more sentences, which are very necessary. ...(Interruptions) They have gone to the extent of saying that they have material to put up one floor for the proposed temple at the Babri Masjid site in defiance of the Court orders. ...(Interruptions) Strict action must be taken. ...(Interruptions)

MR. SPEAKER: Shri Banatwalla, please sit down. I have called Dr. Raghuvansh Prasad Singh.

SHRI G.M. BANATWALLA : I have not yet completed. ...(Interruptions)

SHRI BASU DEB ACHARIA : Sir, he has not yet completed. ...(Interruptions)

MR. SPEAKER: He has completed it. Now, Dr. Raghuvansh Prasad Singh.

...(Interruptions)

MR. SPEAKER: I am appealing to the senior Members that they have to see the anxiety of the junior Members. You are raising the matter and ultimately you are disturbing the House. The junior Members are not getting any chance to raise their matter.

Now, Dr. Raghuvansh Prasad Singh.

...(Interruptions)